

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/665/2021

This the 01st day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Arsheed Ahmad Khan (Aged 29 years), S/o Ghulam Mohammad Khan, R/o Singo, Narbal Pulwama, J&K

.....Applicant

(Advocate:-Mr. Aamir Latoo-**Not Present**)

Versus

1. State of Jammu and Kashmir through Commissioner Secretary to Govt. Food, Civil Supplies & Consumer Affairs Department, Civil Secretariat, Srinagar/Jammu.
2. Director, Food, Civil Supplies & Consumer Affairs Department, Kashmir Srinagar.
3. Assistant Director, Food, Civil Supplies & Consumer Affairs Department Pulwama.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**ORDE R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 12.02.2021, nobody had joined the video conference on behalf of the applicant and the case was fixed for 01.04.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**